

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NOS. 542, 564 & 565 OF 2016 IN
DFR NO. 2618 OF 2016**

Dated: 25th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Delhi Bar Association	Appellant(s)
Vs.		
Delhi Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) : Mr. B.P. Agarwal
Mr. Sunil Kumar Gupta

Counsel for the Respondent(s) : Mr. Anupam Verma
Mr. Rahul Kinra
Mr. Anurag Bansal for R-2/TPDDL

ORDER

IA NO. 542 OF 2016
(Appl. for waiver of court fee)

In this application, the applicant/appellant has prayed that the court fee be waived.

We have heard learned counsel for the parties. We are not inclined to waive the court fee. Application is dismissed.

IA NO. 565 OF 2016

(Appl. for condonation of delay in filing)

Learned counsel for Respondent No.2 states that the stand taken in reply filed by Respondent No.2 to the application for condonation of delay in I.A. No. 545 of 2016 in DFR No. 2620 of 2016 will be adopted in I.A. No. 565 of 2016 also.

Learned counsel for the State Commission seeks a week's time to file reply. He may file the same on or before 02.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 10.02.2017 after serving copy on the other side.

List the matter on **21.02.2017**.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt